

**Central Electricity Regulatory Commission
New Delhi**

No. L-1/261/2021/CERC

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DRAFT

PREAMBLE

Whereas it is necessary to provide for a regulatory framework to facilitate non-discriminatory open access to licensees or generating companies or consumers for use of inter-State transmission system through General Network Access and to consolidate the regulations on the subject, it is hereby specified as under:

Draft Notification

In exercise of the powers conferred by sub-section (1) of Section 178 and clause (ze) of sub-section (2) of Section 178 read with clause (47) of Section 2, clause (d) of sub-section (2) of Section 38, clause (c) of Section 40 and clause (c) of sub-section (1) of Section 79 of the Electricity Act, 2003 and all other powers enabling it in this behalf and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, namely:

**Chapter 1
Preliminary**

1. Short Title and Commencement

- 1.1.** These regulations may be called the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2021.
- 1.2.** These regulations shall come into force on such date as the Central Commission may notify.

Provided that different dates may be appointed for commencement of different regulations.

2. Definition

- 2.1.** In these regulations, unless the context otherwise requires:

- (a) "Act" means the Electricity Act, 2003;
- (b) "Associated Transmission System" or "ATS" for Applicant(s) for Connectivity means the ATS as determined in accordance with Regulation 6 of these regulations;
- (c) "Bilateral Transaction" means a transaction, other than collective transaction, for exchange of power between a specified buyer and a

- specified seller directly or through a trading licensee or at a Power Exchange;
- (d) “CEA Registry” means the Registry for maintaining database of generating stations as specified in the CEA Technical Standards for Connectivity ;
- (e) “CEA Technical Standards for Connectivity” means the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007;
- (f) “CEA Technical Standards for Construction” means the Central Electricity Authority (Technical Standards for Construction of Electrical Plants and Electric Lines) Regulations, 2010;
- (g) “Central Commission” means the Central Electricity Regulatory Commission referred to in sub-section (1) of Section 76 of the Act;
- (h) "Central Transmission Utility" or “CTU” shall have the same meaning as defined in sub-section 10 of Section 2 of the Act;
- (i) “Collective Transactions” means the Collective Transactions as defined in the Power Market Regulations;
- (j) “Communication Regulations” means the Central Electricity Regulatory Commission (Communication System for inter-State transmission of electricity) Regulations, 2017;
- (k) “Connectivity” means the state of getting connected to the inter-State transmission system in accordance with these regulations;
- (l) “Connectivity Regulations” means the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009;
- (m) “Cross Border Regulations” means the Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2019;
- (n) “day” means the day starting at 00.00 hours and ending at 24.00 hours;
- (o) “dedicated transmission lines” shall have the same meaning as defined in sub-section (16) of Section 2 of the Act;
- (p) “DSM Regulations” means the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters), Regulations, 2014;

- (q) “Energy Storage System” or “ESS” in relation to the electricity system, means a facility where electrical energy is converted into any form of energy which can be stored, and subsequently reconverted into electrical energy and injected back into the grid;
- (r) “General Network Access” or “GNA” means open access to the ISTS granted under these regulations;
- (s) “General Network Access Grantee” or “GNA Grantee” means a person who has been granted GNA or is deemed to have been granted GNA under these regulations;
- (t) “Grid Code” means the Grid Code specified by the Central Commission under clause (h) of sub-section (1) of Section 79 of the Act;
- (u) “inter-State transmission system” or “ISTS” means inter-State transmission system as defined in sub-section (36) of Section 2 of the Act;
- (v) “intra-State entity” means a person whose metering is done either by the State Transmission Utility or the Distribution Licensee, as the case may be, and energy accounting is done by the State Load Despatch Centre or any other agency so authorized;
- (w) “Interface Meter” shall have the same meaning as defined in the Central Electricity Authority (Installation and Operation of Meters) Regulations, 2006;
- (x) “Lead ESS” means
- (i) an ESS which is authorized by one or more ESS(s) or generating station(s) through an agreement for applying for Connectivity to the ISTS at a single inter-connection point: or
 - (ii) an ESS already having Connectivity to the ISTS, and through whose electrical system, Connectivity is being sought by one or more ESS(s) or generating station(s) through an agreement.
- (y) “Lead Generator” means,
- (i) a generating station which is authorized by one or more generating station(s) or ESS(s) through an agreement for applying for Connectivity to the ISTS at a single connection point: or
 - (ii) a generating station already having Connectivity to the ISTS, and through whose electrical system, Connectivity is being sought by one or more generating station(s) or ESS(s) through an agreement.
- (z) “National Load Despatch Centre” or “NLDC” means the National Load Despatch Centre (NLDC) established under sub-section (1) of Section 26 of the Act;

- (aa) “National Open Access Registry” or “NOAR” means the Registry as specified under Regulation 27 of these regulations;
- (ab) “Nodal Agency” means
- (i) the agency designated for Connectivity or GNA to the ISTS, which shall be the Central Transmission Utility (CTU), for the purpose of Regulations 3 to 25 and Regulation 37 of these regulations;
 - (ii) the agency designated for T-GNA for bilateral transactions which shall be RLDC of the region where point of drawal is located, for the purpose of Regulations 26 to 36 of these regulations;
 - (iii) the agency designated for T-GNA for collective transactions which shall be NLDC, for the purpose of Regulations 26 to 36 of these regulations;
 - (iv) the agency for implementation and operation of NOAR which shall be NLDC, for the purpose of Regulation 27 of these regulations;
- (ac) "Open Access Regulations" means the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008;
- (ad) “Power Market Regulations” means the Central Electricity Regulatory Commission (Power Market) Regulations, 2021;
- (ae) “Regional Entity” shall have the same meaning as defined in the Grid Code;
- (af) “Regional Load Despatch Centre” or “RLDC” means the Regional Load Despatch Centre established under sub-section (1) of Section 27 of the Act;
- (ag) “Renewable Energy Generating Station” or “REGS” means a generating station based on a renewable source of energy with or without Energy Storage System and shall include Renewable Hybrid Generating Station;
- (ah) “Renewable Hybrid Generating Station” or “RHGS” means a generating station based on hybrid of two or more renewable source(s) of energy with or without Energy Storage System, connected at the same inter-connection point;
- (ai) “Renewable Power Park Developer” means an entity authorised by the Central Government or a State Government as Power Park developer for Renewable Energy Generating Station(s);

(aj) "RLDC Fees and Charges Regulations" means Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019;

(ak) "Sharing Regulations" means Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020;

(al) "Standing Clearance" means the clearance issued by concerned State Load Despatch Centre as specified in Regulation 31 of these regulations;

(am) "State Transmission Utility" or "STU" shall have the same meaning as defined in sub-section (67) of Section 2 of the Act;

(an) "Temporary GNA" or "T-GNA" means open access to the ISTS granted in terms of Chapter 6 of these regulations;

(ao) "terminal bay" means the bay at ISTS sub-station where dedicated transmission lines of a Connectivity grantee terminate;

(ap) "T-GNA Grantee" means a person which has been granted T-GNA under these regulations.

2.2. Words and expressions used in these regulations and not defined herein but defined in the Act or any other regulations specified by the Central Commission shall, unless the context otherwise requires, have the meanings assigned to them under the Act or other regulations specified by the Central Commission, as the case may be.

2.3. Reference to any Acts, Rules and Regulations shall include amendments or consolidation or re-enactment thereof.

Chapter 2 General Provisions

3. Application for Grant of Connectivity and GNA

3.1. Applications for grant of Connectivity or grant of GNA, as the case may be, shall be made online to the Nodal Agency and shall be digitally signed by the Applicant.

3.2. Each application for grant of Connectivity shall be accompanied by a non-refundable application fee of Rs.5 lakh along with applicable taxes.

3.3. Each application for grant of GNA shall be accompanied by a non-refundable application fee of Rs.5 lakh along with applicable taxes.

Provided that no application fee shall be payable by the State Transmission Utilities while applying for GNA.

- 3.4.** An auto-generated acknowledgement for receipt of application bearing date and time of application shall be issued to the Applicant and a copy thereof shall be displayed on the website of the Nodal Agency.
- 3.5.** After scrutiny, the Nodal Agency shall intimate the deficiencies, if any, in the application for grant of Connectivity or grant of GNA, to the Applicant within one week of the receipt of application, in order of date and time of receipt of application. The Applicant shall rectify the deficiency within one week thereafter, failing which the application shall be closed and 20% of the application fee shall be forfeited. Balance 80% of the application fee shall be refunded by the Nodal Agency to the Applicant within 15 days of closure of the application.
- 3.6.** All applications for grant of Connectivity received from the Applicants covered under Regulation 4.1 of these regulations, during the month by 2400 hours of the last day of the month, shall be processed together. The inter-se priority of applications shall be accorded as per the date and time of receipt of the application, wherever required.
- 3.7.** If any application for grant of Connectivity or grant of GNA is withdrawn before the in-principle grant of Connectivity in terms of Regulation 7 of these regulations or grant of GNA in terms of Regulation 22 of these regulations, 50% of the application fee shall be forfeited. Balance 50% of the application fee shall be refunded by the Nodal Agency to the Applicant within 15 days of withdrawal of the application:

Provided that if any application is withdrawn after the in-principle grant of Connectivity or grant of GNA, such application shall be closed by the Nodal Agency within a period of 15 days from the date of withdrawal and 100% of the application fee shall be forfeited.

Chapter 3 Connectivity

4. Eligibility for Connectivity to ISTS

- 4.1.** The following entities shall be eligible as Applicants to apply for grant of Connectivity or for enhancement of the quantum of Connectivity:
- (a) Generating station(s), including REGS(s), with or without ESS, with an installed capacity of 50 MW and above individually or with an aggregate installed capacity of 50 MW and above through a Lead Generator or a Lead ESS;
 - (b) Captive generating plant with capacity for injection to ISTS of 50 MW and above;
 - (c) Standalone ESS with an installed capacity of 50 MW and above individually or with an aggregate installed capacity of 50 MW and above through a Lead ESS or Lead Generator;

(d) Renewable Power Park Developer;

(e) REGS or standalone ESS with an installed capacity of 5 MW and above applying for grant of Connectivity to ISTS through the electrical system of a generating station already having Connectivity to ISTS:

Provided that such an entity applying for grant of Connectivity to ISTS has an agreement with the said generating station to share its electrical system and dedicated transmission lines, if any.

4.2. Notwithstanding anything contained in Regulation 4.1, the entities having Connectivity shall be eligible, on payment of application fees, to apply for enhancement of Connectivity of less than 50 MW subject to available capacity in transmission system.

4.3. A generating station, already connected to or intending to connect to intra-State transmission system shall also be eligible as an Applicant for Connectivity.

5. Application for Grant of Connectivity

5.1. An Applicant, which is a generating station including REGS, shall apply for grant of Connectivity to the Nodal Agency for the quantum equal to the installed capacity of the generating station:

Provided that if such an Applicant already has Connectivity to intra-State transmission system for part of its installed capacity, it may apply for Connectivity to the ISTS for a quantum not exceeding the balance of the installed capacity;

Provided further that if such an Applicant is a Renewable Hybrid Generating Station, it may apply for grant of Connectivity for a quantum less than or equal to the installed capacity.

5.2. Notwithstanding anything contained in Regulation 5.1, a generating station, with prior approval of CTU, shall be eligible to add, within the quantum of Connectivity granted to it, additional generation capacity, including ESS, and for this purpose, the generating station shall apply to CTU, along with non-refundable application fee of Rs 3 lakh along with applicable taxes;

Provided that for such additional generation capacity, the said generating station shall be responsible for compliance with the Grid Code and other regulations of the Central Commission.

5.3. An Applicant, which is a captive generating plant, shall apply for grant of Connectivity for a quantum of its proposed maximum injection to ISTS.

- 5.4.** An Applicant, which is a standalone ESS, shall apply for grant of Connectivity for a quantum of its proposed maximum injection to ISTS or proposed maximum drawal from ISTS, whichever is higher.
- 5.5.** An Applicant, which is a Renewable Power Park Developer, shall apply for grant of Connectivity for the quantum for which it has been authorised by the Central Government or a State Government as a Renewable Power Park developer.
- 5.6.** An Applicant may apply for grant of Connectivity at (i) a terminal bay of an ISTS sub-station already allocated to another Connectivity grantee or (ii) switchyard of a generating station having Connectivity to ISTS, with an agreement duly signed between the Applicant and the said Connectivity grantee or the generating station having Connectivity to ISTS, as the case may be, for sharing the terminal bay or the switchyard and the dedicated transmission lines, if any. The applicable Connectivity Bank Guarantee as per Regulation 8 of these regulations shall be submitted by such Applicant.
- 5.7.** Two or more Applicants may apply for grant of Connectivity at a common terminal bay with an agreement duly signed by such Applicants for sharing the dedicated transmission lines and the terminal bay(s). The applicable Connectivity Bank Guarantee as per Regulation 8 of these regulations shall be submitted by each such Applicant.
- 5.8.** The application for grant of Connectivity shall contain, inter alia, the following details, as applicable, duly supported with relevant affidavit, as stipulated in the Detailed Procedure for Connectivity and GNA issued in accordance with Regulation 39.1:
- (i) Geographical location and installed capacity under Regulation 4.1 of these regulations;
 - (ii) Maximum quantum of power to be interchanged with ISTS and preferred point of connection to ISTS;
 - (iii) Date from which Connectivity is being sought;
 - (iv) Bank generated proof of digital payment for application fee;
 - (v) In case of a Company, Board Resolution authorizing a designated person for filing of application for grant of Connectivity;
 - (vi) Registration Number along with certificate issued by the CEA Registry;
 - (vii) In case of Renewable Power Park Developer, authorisation by the Central Government or the State Government, as applicable, to undertake infrastructural activities including arrangement for

Connectivity on behalf of solar power generators or wind power generators;

(viii) In case of application through Lead generator or Lead ESS, as the case may be, the Agreement for sharing the dedicated transmission lines and terminal bay and the consent of the Lead Generator or Lead ESS, as the case may be, to be responsible for compliance of the provisions of the Grid Code and other regulations of the Central Commission;

(ix) In case of the Applicant covered under Regulation 5.6 of these regulations, the Agreement between the Applicant and the Connectivity grantee or the generating station having Connectivity to ISTS, for sharing the terminal bay or the switchyard, as the case may be, and the dedicated transmission lines, if any.

(x) In case of Applicant covered under Regulation 5.7 of these regulations, the Agreement between the Applicant(s) for sharing the terminal bay and the dedicated transmission lines, if any.

6. Interconnection Study by the Nodal Agency and ATS

- 6.1.** On receipt of applications for grant of Connectivity, the Nodal Agency shall carry out interconnection study as specified in the CEA Technical Standards for Connectivity along with requirement of augmentation to the existing ISTS, if any, for enabling transfer of power over ISTS under General Network Access:

Provided that the existing ISTS for the purpose of this Regulation shall include transmission system which has been awarded for implementation, as on the last day of the month in which application for grant of Connectivity complete in all respects, has been received:

Provided further that if any additional transmission system gets awarded for implementation before completion of interconnection study, such additional transmission system shall also be considered as existing ISTS.

- 6.2.** Any augmentation required, excluding terminal bay(s), to the existing ISTS identified under Regulation 6.1 of these regulations, shall be considered as the Associated Transmission System (ATS) for the Applicant(s).

7. In-principle Grant of Connectivity by the Nodal Agency

- 7.1.** In the event the Nodal Agency after the interconnection study undertaken in accordance with Regulation 6.1 of these regulations, determines that no ATS is required, the Nodal Agency shall intimate in-principle grant of Connectivity to the Applicant within 30 days from the last day of the month in which the application had been received along with details such as terminal bay(s), already available or to be

developed under ISTS through CTU, and minimum design features for dedicated transmission lines to be constructed by the Applicant.

- 7.2.** In case the Nodal Agency, after the interconnection study undertaken in accordance with Regulation 6.1 of these regulations, determines that ATS is required, the Nodal Agency shall intimate in-principle grant of Connectivity to the Applicant within 60 days from the last day of the month in which the application had been received:

Provided that intimation for in-principle grant of Connectivity shall include the ATS and terminal bay(s), estimated cost of such ATS and terminal bay(s), minimum design features for dedicated transmission lines to be constructed by the Applicant and the likely date of start of Connectivity:

Provided further that the firm date of start of Connectivity shall be confirmed at the time of final grant of Connectivity.

8. Connectivity Bank Guarantee

- 8.1.** Connectivity Bank Guarantee shall be submitted by an Applicant in three parts, Conn-BG1 amounting to Rs. 50 lakhs, and Conn-BG2 and Conn-BG3, as provided in Regulations 8.2 and 8.3 of these regulations.
- 8.2.** For cases covered under Regulation 7.1 of these regulations, Conn-BG2 and Conn-BG3, shall be furnished as under:

- (a) Conn-BG2 towards terminal bay(s) shall be furnished on the basis of number of terminal bay(s) allocated as under:

Voltage level of allocated terminal bay	Conn-BG2 (per terminal bay)
132 kV	Rs. 2 crore
220/230 kV	Rs. 3 crore
400 kV	Rs. 6 crore
765 kV	Rs. 12 crore

Provided that if the entity that has been intimated in-principle grant of Connectivity, (i) proposes to construct the terminal bay(s) on its own under Regulation 12.4 of these regulations, or (ii) seeks Connectivity at a terminal bay constructed or being constructed by another Connectivity grantee, or (iii) seeks Connectivity through electrical system or switchyard of a generating station, no Conn-BG2 is required to be furnished.

- (b) Conn-BG3 @ Rs. 2 lakh/MW, for the existing ISTS, shall be furnished by entities covered under clause (a) of this Regulation.

(c) Conn-BG1, Conn-BG2 and Conn-BG3, as applicable, shall be furnished within 1 (one) month of intimation of in-principle grant of Connectivity, failing which the application for Connectivity shall be closed and application fee shall be forfeited.

8.3. For cases covered under Regulation 7.2 of these regulations, the following procedure shall be followed:

(a) The entity that has been intimated in-principle grant of Connectivity, shall submit its consent for execution of ATS and terminal bay(s), as intimated under Regulation 7.2 of these regulations, along with Conn-BG1, within one month of intimation of in-principle grant of Connectivity, failing which the application for Connectivity shall be closed and application fee shall be forfeited.

(b) The Nodal Agency, within 6 (six) months of furnishing of Conn-BG1 as per clause (a) of this Regulation, shall intimate to such entity, (i) amount of Conn-BG2 to be furnished towards ATS and terminal bay(s), which shall not exceed the estimated cost intimated under Regulation 7.2 of these regulations, (ii) the timeline for completion of ATS and terminal bay(s), and (iii) firm date of start of Connectivity:

Provided that if such ATS and terminal bay(s) are planned for more than one entity, Conn-BG2 shall be furnished in proportion to the quantum of Connectivity applied for by such entities:

(c) In the event the Nodal Agency, does not intimate the details as per clause (b) of this Regulation within 6 (six) months, the Nodal Agency shall furnish the reasons for such non-intimation to the entity with a copy to the Central Commission within one month of expiry of such period of six months with a probable date by which the details of Conn-BG2 and such timeline shall be furnished:

Provided that in the event of non-intimation by Nodal Agency within six months, the entity shall have the option of withdrawing the application for Connectivity and in such a case, the Conn-BG1 shall be returned within one month of exercising option of withdrawal by the entity and application shall be closed.

(d) The amount for which Conn-BG2 is to be furnished as per clause (b) of this Regulation, shall be equal to estimated cost of ATS and terminal bay(s) and the timeline for completion of ATS and terminal bay(s) shall be based on the scheduled date of commercial operation for such ATS and terminal bay(s).

(e) The entity that has been intimated in-principle grant of Connectivity shall furnish Conn-BG2 within 1 (one) month of intimation by the Nodal Agency under sub-clause (b) of this Regulation, failing which application for Connectivity shall be closed, Conn-BG1 shall be encashed and application fee shall be forfeited.

- 8.4.** Conn-BG1, Conn-BG2 and Conn-BG3 shall be issued by any scheduled commercial bank recognized by the Reserve Bank of India, in favour of CTU, as per the Format stipulated in the Detailed Procedure for Connectivity and GNA issued in accordance with Regulation 39.1.

9. Final Grant of Connectivity by the Nodal Agency

- 9.1.** Within 15 days of receipt of Conn-BG2 and Conn-BG3, as applicable, the Nodal Agency shall intimate the final grant of Connectivity to the entity that has been intimated in-principle grant of Connectivity. The intimation shall contain, inter alia, the following:

(a) Name of the ISTS sub-station or switchyard of the generating station, as the case may be, where Connectivity is granted.

(b) In case of an existing ISTS sub-station, the terminal bay location along with Single Line Diagram.

(c) In case of an ISTS sub-station under-construction, the coordinates and scheduled date of commercial operation of such ISTS sub-station, terminal bay location along with Single Line Diagram.

(d) In case of a proposed ISTS sub-station the tentative coordinates and the scheduled date of commercial operation of such ISTS sub-station.

(e) The broad design features of the dedicated transmission lines including voltage level.

- 9.2.** Where an Applicant has applied for Connectivity at the terminal bay already allocated to another Connectivity grantee or where two or more Applicants have applied for Connectivity at a common terminal bay, final grant of Connectivity as intimated under Regulation 9.1 of these regulations shall be subject to availability of capacity in the dedicated transmission lines.

10. Connectivity Agreement

- 10.1.** An entity which has been intimated the final grant of Connectivity, shall furnish technical connection data, inter alia, generator data for fault studies, dynamic simulation data, details of data and voice communication, to the Nodal Agency as stipulated in the Detailed Procedure for Connectivity and GNA issued in accordance with Regulation 39.1.

- 10.2.** The Nodal Agency shall intimate the connection details, inter alia, details of protection equipment, system recording, SCADA and communication equipment, within a period of one month from the date of receipt of technical connection data under Regulation 10.1.

- 10.3.** Within 30 days of the intimation of connection details by the Nodal Agency under Regulation 10.2, Connectivity Agreement shall be signed between the Nodal Agency and the entity which has been intimated final grant of Connectivity. On signing of the Connectivity Agreement such entity shall become the Connectivity grantee.
- 10.4.** The technical connection data indicated at Regulation 10.1 and connection details indicated at Regulation 10.2 shall form part of the Connectivity Agreement.
- 10.5.** Where Connectivity is granted at a proposed ISTS sub-station, the Nodal Agency, shall confirm the final coordinates within 2 months of signing of the Connectivity Agreement and such coordinates shall not be outside the radius of 5 km of the tentative coordinates already intimated.
- 10.6.** In case of failure to sign the Connectivity Agreement by the entity that has been intimated final grant of Connectivity, as required under Regulation 10.3, the Nodal Agency may extend the time for signing the Connectivity Agreement for a maximum period of 30 days, failing which the final grant of Connectivity shall be revoked by the Nodal Agency under intimation to the Applicant, and the Conn-BG1, Conn-BG2 and Conn-BG3 shall be encashed.

Provided that where no construction of ATS or terminal bays has been awarded for implementation, Conn-BG2 shall be returned within a month of such revocation.

- 10.7.** The Connectivity Agreement, inter alia, shall include the following and other details as may be stipulated in the Detailed Procedure for Connectivity and GNA issued in accordance with Regulation 39.1:
- (a) Details of the allocated terminal bay(s) at ISTS sub-station subject to provisions of Regulation 10.5 of these regulations;
 - (b) Start date of Connectivity; and
 - (c) Provision that in case of non-payment of transmission charges under Regulation 13 of the Sharing Regulations for more than 3 months from the due date, the same may be recovered by encashing Conn-BG1, Conn-BG2 and Conn-BG3, as required as per provision of Regulation 16.3 of these regulations.
- 10.8.** Connectivity grantee shall submit a copy of the signed Connectivity Agreement to the RLDC, in whose control area it is located.
- 10.9.** Connectivity grantee shall comply with the provisions of the CEA Technical Standards for Connectivity.

11. Monitoring by the Nodal Agency

- 11.1.** Connectivity grantee shall update the status of implementation of work under its scope including dedicated transmission lines, every quarter to the Nodal Agency who shall update the same on its website.
- 11.2.** The Nodal Agency shall update the status of implementation of the ATS and terminal bays in respect of all Connectivity grantees, every quarter, on its website.
- 11.3.** The Nodal Agency shall review and take corrective action based on the status of implementation of work under the scope of the Connectivity grantee as submitted under Regulation 11.1 and status of implementation of the ATS and terminal bay(s) as updated under Regulation 11.2.
- 11.4.** For optimal utilisation of transmission system, the Nodal Agency with consent of the concerned Connectivity grantee(s), may rearrange the Connectivity across different terminal bay(s) of the same ISTS sub-station.
- 11.5.** The Nodal Agency shall display the updated status of allocation of terminal bay(s), inter alia, quantum of Connectivity granted bay-wise and balance quantum for which Connectivity can be granted bay-wise, at existing or proposed ISTS sub-stations on its website and the same shall be updated on monthly basis.

12. Dedicated Transmission Lines and Bay(s)

- 12.1.** In case Connectivity grantee is a generating station or a captive generating plant or a standalone ESS, the dedicated transmission lines shall be established, operated and maintained by such Connectivity grantee.
- 12.2.** In case Connectivity grantee is a Renewable Power Park Developer, the dedicated transmission lines shall be developed, owned and operated by such Renewable Power Park Developer.
- 12.3.** The dedicated transmission lines shall be constructed and maintained in accordance with CEA Technical Standards for Construction.
- 12.4.** The terminal bay(s) at the ISTS sub-station shall be under the scope of the transmission licensee owning the ISTS sub-station:

Provided that the Connectivity grantee may, if it so chooses, construct and maintain the terminal bay(s) at its own cost by entering into an agreement with the transmission licensee owning the ISTS sub-station, subject to prior approval of the Nodal Agency:

Provided further that in case the Connectivity grantee chooses to construct the terminal bay(s) at its own cost, no cost towards such

terminal bay(s) shall be claimed by the Connectivity grantee in the event of revocation of its Connectivity:

Provided also that in such case of revocation of Connectivity, the Connectivity grantee shall dismantle the terminal bay within 3 months failing which the CTU may utilise the bay for some other Connectivity applicant.

- 12.5.** In case of an entity covered under Regulation 17.1(iii), the line to connect such an entity to the ISTS and necessary augmentation for providing connection to the ISTS, shall be constructed and maintained by a licensee at the cost of such entity;

13. Injection of Infirm Power and drawal of Start-up Power

Connectivity grantee shall be eligible to inject infirm power and draw start-up power in accordance with the provisions of the Grid Code.

14. Interface Meters

- 14.1.** Interface meters shall be installed by the Central Transmission Utility for and at the cost of the Connectivity grantee and the GNA grantee covered under Regulation 17.1(iii) of these regulations.

- 14.2.** Interface meters as installed under Regulation 14.1, shall be open for inspection by any person authorized by the Central Transmission Utility or the Regional Load Despatch Centre in whose control area it is located.

15. Transfer of Connectivity

- 15.1.** A Connectivity grantee shall not transfer, assign or pledge its Connectivity and the associated rights and obligations, either in full or in parts, to any person except as provided under Regulations 15.2 and 15.3 of these regulations.

Provided that Connectivity granted to a parent company may be utilised by its subsidiary and Connectivity granted to a subsidiary may be utilised by its parent company.

- 15.2.** Where the Connectivity grantee is an REGS, it may split its Connectivity in parts, after COD of such part, subject to the minimum capacity in accordance with Regulation 4.1 of these regulations, and submit the installed capacity of each part to the Nodal Agency. In such an event, the Connectivity shall be deemed to have been split in proportion to installed capacity of each such part:

Provided that all liabilities and obligations in accordance with these regulations shall continue to remain with the Connectivity grantee for each part.

- 15.3.** Any person which acquires 51% or more shareholding of the company or its subsidiary or affiliate company owning REGS or part thereof in terms of Regulation 15.2, may after COD of such part, apply to the Nodal Agency for transfer of Connectivity. The Nodal Agency shall issue revised grant of Connectivity on submission of applicable Conn-BG2 and Conn-BG3 by such person. The original grantee may substitute its Conn-BG2 and Conn-BG3 with revised Conn-BG2 and Conn-BG3, to be intimated by CTU. On issue of revised grant of Connectivity, such person shall enter into a fresh Connectivity Agreement and be responsible for compliance with all applicable regulations.

Provided that all liabilities and obligations in accordance with these regulations, for the Connectivity not transferred, shall continue to remain with the original Connectivity grantee.

16. Treatment of Connectivity Bank Guarantee

- 16.1.** Conn-BG1 shall be returned within 30 days of declaration of commercial operation of full capacity by the Connectivity grantee.
- 16.2.** Conn-BG2 and Conn-BG3 shall be returned in five equal parts over five years corresponding to the generation capacity which has been declared under commercial operation by the Connectivity grantee.
- 16.3.** In case of non-payment of transmission charges under Regulation 13 of the Sharing Regulations for more than 3 months from the due date, such transmission charges shall be recovered by encashing Conn-BG1 (if subsisting), Conn-BG2 and Conn-BG3, as required. Connectivity shall be revoked from the date when Conn-BG2 is not sufficient to cover transmission charges under Regulation 13 of the Sharing Regulations.
- 16.4.** The proceeds of encashed Conn-BG1, Conn-BG2 and Conn-BG3 in terms of Regulation 16.3, shall be adjusted in Monthly Transmission charges under the Sharing Regulations.

CHAPTER 4 General Network Access (GNA)

17. Eligibility for GNA

- 17.1.** The following entities shall be eligible as Applicants to apply for grant of GNA or for enhancement of the quantum of GNA:
- (i) State Transmission Utility on behalf of distribution licensees connected to intra-State transmission system and other intra-State entities;
 - (ii) A buying entity connected to intra-State transmission system;

(iii) A distribution licensee or a Bulk consumer, seeking to connect to ISTS, directly, with a load of 50 MW and above;

(iv) Trading licensees engaged in cross border trade of electricity in terms of the Cross Border Regulations;

(v) Transmission licensee connected to ISTS for drawal of auxiliary power.

17.2. Entities not covered under Regulation 17.1, which as on the date of coming into force of these regulations, are connected to the ISTS or for whom Connectivity granted under Connectivity regulations has become effective, shall be eligible for applying for grant of GNA to the ISTS for the quantum equal to the quantum of Connectivity, which shall be processed as per Regulation 37.6 of these regulations.

18. Deemed Grant of GNA

18.1. On the date, these regulations come into force,

(a) GNA for a (i) State including intra-State entity(ies) and (ii) other drawee entities, shall be the average of 'A' for the financial years 2018-19, 2019-20 and 2020-21:

where,

'A' = {0.5 X maximum ISTS drawal in a time block during the year} + {0.5 X [average of (maximum ISTS drawal in a time block in a day) during the year]}

(b) GNA computed as per clause (a) of this Regulation is given at Annexure-I to these regulations.

(c) GNA for a State including intra-State entity(ies) as per clause (b) of this Regulation shall be deemed to have been granted to STU of that State on behalf of such intra-State entities and shall remain valid until relinquished in accordance with these regulations.

(d) GNA deemed to have been granted to STU as per clause (c) of this Regulation, shall be published by the Nodal Agency within 30 days of notification of these regulations, as (i) GNA within the region and (ii) GNA from outside the region, in proportion to contracts, within the region or outside the region, under Long Term Access and Medium Term Open Access obtained in terms of the Connectivity Regulations.

(e) GNA deemed to have been granted to STU under clause(d) of this Regulation, shall be segregated for each intra-State entity, including distribution licensee, by the respective SLDC, and intimated to STU, Nodal Agency and NLDC within 1 month of publication of details by the Nodal Agency under clause (d) of this Regulation.

Provided that in case an SLDC fails to provide such segregation, the pro rata GNA shall be allocated to each intra-State entity in the ratio of their Long Term Access and Medium Term Open Access, as included in the first bill raised in the previous month under the Sharing Regulations.

(f) Entity(ies) covered under Regulation 4.1 of these regulations where Long Term Access granted to such entity or to its identified buyer, under the Connectivity Regulations has become effective, shall be deemed to have been granted GNA equal to the quantum of such Long term Access, under these regulations.

(g) The Central generating stations which are connected to the grid and have not been granted Long term Access under the Connectivity Regulations but whose power is allocated by the Ministry of Power, shall be deemed to have been granted GNA equal to the installed capacity of such generating station(s).

(h) Long Term Access granted to a Trading licensee, other than for cross border trade of electricity in terms of the Cross Border Regulations, shall be part of the GNA deemed to have been granted to the concerned grid connected entity(ies) under clauses (a) to (f) of this Regulation:

Provided that settlement of transmission charges inter-se between such trading licensee and the concerned grid connected entity(ies) shall be made in terms of the existing agreement between them or as may be mutually agreed.

(i) Long term Access granted to a Trading licensee engaged in cross border trade of electricity in terms of the Cross Border Regulations shall be the GNA deemed to have been granted to such trading license under these regulations for the period of such Long term Access.

18.2. Details of entities deemed to have been granted GNA under these regulations shall be published by the Nodal Agency on its website within 1 (one) month of coming into force of these regulations.

19. Application for Grant of additional GNA by STU

19.1. Within 3 months of coming into force of these regulations, STU may, on behalf of intra-State entities including distribution licensees, apply for additional GNA over and above the GNA deemed to have been granted under clauses (a) to (e) of Regulation 18.1 of these regulations, with entity-wise segregation indicating GNA within the region and from outside the region.

19.2. STU, on behalf of intra-State entities including distribution licensees, may apply, once in a financial year (starting from the financial year following the financial year in which these regulations have become

effective) by the month of September each year, for additional GNA for the next 3 (three) financial years, with entity-wise segregation indicating GNA within the region and from outside the region, as stipulated in the Detailed Procedure for Connectivity and GNA issued in accordance with Regulation 39.1:

Provided that such additional GNA quantum to be added in each of the next three financial years shall be applicable from a specified date of the respective financial year.

20. Application for Grant of GNA by entities other than STU

20.1. Entities covered under clauses (ii) and (iii) of Regulation 17.1 of these regulations, indicating bifurcation of GNA within the region and outside the region, may apply for GNA from a specified date, for a specified quantum, and for a specified period of not less than eleven months.

20.2. Entities covered under Regulation 17.1(iv) of these regulations, may apply separately for GNA for injection into Indian grid or drawal from Indian grid, for a specified quantum, and for a specified period of not less than eleven months.

21. System Study by the Nodal Agency

The Nodal Agency, based on the applications received for grant of additional GNA, shall carry out system study in accordance with the Rules and Regulations made under the Act and the CEA Transmission Planning Criteria specified under the Act.

22. Grant of GNA

22.1. Grant of additional GNA to STU

(a) The Nodal Agency shall process all applications received under Regulation 19.1 of these regulations together, within two months from last day of receipt of applications and grant additional GNA to STU based on available transmission capacity, or on pro-rata basis, if necessary. GNA once granted shall remain valid until relinquished.

(b) The Nodal Agency shall grant additional GNA to STU based on applications received under Regulation 19.2 of these regulations by 31st March of the same financial year, keeping in view the available transmission capacity or timeline of augmentation, indicating the date from which such additional GNA shall be effective. GNA once granted shall remain valid until relinquished.

(c) The total GNA of STU shall be the sum of GNA deemed to have been granted under Regulation 18.1 and additional GNA granted under this Regulation.

(d) Intra-State entity-wise GNA deemed to have been granted to STU under Regulation 19.1 and additional GNA granted under this Regulation shall form the basis for raising the bills under the Sharing Regulations to such intra-State entities.

22.2. Grant of GNA to entities other than STU

(a) Connectivity grantees covered under Regulation 4.1 of these regulations shall be deemed to have been granted GNA, equal to the quantum of Connectivity from the start date of Connectivity. In the event of split or transfer of Connectivity in terms of Regulation 15 of these regulations, the corresponding GNA shall be deemed to have been split or transferred, as the case may be.

(b) The Nodal Agency shall grant GNA to entities covered under clauses (ii) to (iv) of Regulation 17.1 specifying start date of GNA, as per the following timeline:

(i) where GNA is granted on the existing system: by the end of the month subsequent to the month in which application complete in all respects has been received;

(ii) where augmentation of transmission system is required: within 180 days from the end of the month in which application complete in all respects has been received:

Provided that the Nodal Agency shall grant GNA with start date of GNA keeping in view the timeline of augmentation of the transmission system.

(c) Entities covered under clause (iv) of Regulation 17.1 and

(i) applying GNA for injection into the Indian Grid shall comply with all requirements as applicable to entities under Regulation 4.1:

Provided that Conn-BG1, Conn-BG2 and Conn-BG3 shall be returned in accordance with Regulation 16 of these regulations or on expiry of period of GNA, whichever is earlier;

(ii) applying GNA for drawal from the Indian Grid shall comply with all requirements as applicable to entities under Regulation 17.1(iii).

(d) Entities covered under Regulation 4.1 and clause (iii) of Regulation 17.1 of these regulations shall furnish one-time GNA charge for Rs. one lakh per MW for the quantum of GNA one month prior to the start date of GNA. In case, such charges are not furnished by the entity within the specified timeline, the same shall be recovered by encashment of Conn-BG1, Conn-BG2 and Conn-BG3 as required. The proceeds of such one-

time GNA charge shall be used for reducing Monthly Transmission Charges under the Sharing Regulations.

- 22.3.** Details of entities which have been granted GNA along with quantum, period and start date of GNA shall be published by the Nodal Agency, on its website, within one (01) month of grant of GNA.

23. Use of GNA by other GNA grantee(s)

- 23.1.** An entity covered under Regulation 17.1 which is a GNA grantee, may authorise other entities covered under Regulation 17.1 which are GNA grantee(s), to use its GNA, in full or in part, with prior approval of the Nodal Agency, for a period not exceeding 1 (one) year at a time on mutually agreed terms and conditions:

Provided that payment liability for transmission charges shall continue to be with the original GNA grantee that authorised its GNA to be used by other GNA grantee(s):

Provided further that for the purpose of calculating the transmission deviation charges under the Sharing Regulations, GNA authorised to be used by other GNA grantee(s) shall be reduced from original GNA grantee that authorised its GNA to be used by other GNA grantee(s) and shall be added to GNA of other GNA grantee(s) which is using it.

- 23.2.** The GNA grantee that intends to authorise the use of its GNA by other GNA grantee(s), shall apply to the Nodal Agency in terms of the Detailed Procedure for Connectivity and GNA issued in accordance with Regulation 39.1.

Chapter-5 Relinquishment of Connectivity and GNA

24. Relinquishment of Connectivity

- 24.1.** Connectivity grantee may relinquish, in full or in part, the Connectivity with a notice of 30 days to the Nodal Agency. The Nodal Agency shall issue revised grant of Connectivity to such Grantee, in case the Connectivity has been relinquished in part.

- 24.2.** For entities covered under Regulation 7.1 and where Conn-BG2 and Conn-BG3, as applicable, has been furnished as per Regulation 8.2 of these regulations, the following shall apply:

(a) In case of relinquishment of full quantum of Connectivity, (i) subsisting Conn-BG1 shall be encashed, (ii) subsisting Conn-BG2 shall be encashed if the terminal bay(s) are already developed or construction of which has already been awarded for implementation and (iii) subsisting Conn-BG3 shall be encashed.

(b) In case of relinquishment of part quantum of Connectivity, (i) subsisting Conn-BG2 shall be encashed in proportion to the relinquished quantum of Connectivity if the terminal bay(s) are already developed or the construction of which has already been awarded for implementation and (ii) subsisting Conn-BG3 corresponding to the relinquished quantum of Connectivity shall be encashed. Conn-BG1 shall be returned in terms of Regulation 16.1 considering full capacity after excluding such relinquished quantum.

24.3. For entities covered under Regulation 7.2 and where Conn-BG2 has been furnished as per Regulation 8.3 of these regulations, the following shall apply:

(a) In case of relinquishment of full quantum of Connectivity, subsisting Conn-BG1 shall be encashed and subsisting Conn-BG2 shall be encashed corresponding to the ATS and terminal bay(s), construction of which has already been awarded for implementation.

(b) In case of relinquishment of part quantum of Connectivity, subsisting Conn-BG2 shall be encashed in proportion to the relinquished quantum of Connectivity corresponding to the ATS and terminal bay(s), construction of which has already been awarded for implementation. Conn-BG1 shall be returned in terms of Regulation 16.1 considering full capacity after excluding such relinquished quantum.

24.4. In case of revocation of Connectivity or relinquishment of Connectivity, corresponding GNA shall be reduced. In case a Connectivity grantee relinquishes the Connectivity in full, it shall be disconnected from the ISTS from the date of relinquishment of Connectivity.

24.5. The proceeds of encashed Conn-BG1, Conn-BG2 and Conn-BG3 in terms of Regulations 24.2 or 24.3 of these regulations, shall be used for reducing Monthly Transmission Charges under the Sharing Regulations.

25. Relinquishment of GNA

25.1. For an entity covered under Regulation 17.1, GNA once granted can be relinquished, in full or in part, on payment of relinquishment charges in advance as per following:

(a) For an entity covered under clause (i) of Regulation 17.1 of these regulations, STU may relinquish GNA on behalf of identified intra-State entity. The relinquishment charges shall be equal to 60 times the transmission charges paid by such intra-State entity for the last billing month under the Sharing Regulations, corresponding to the relinquished quantum.

(b) For an entity covered under clauses (ii) to (iv) of Regulation 17.1 of these regulations, the relinquishment charges shall be equal to 60 times, the transmission charges paid by such entity for the last month under the Sharing regulations, corresponding to the relinquished quantum.

Provided that, if the balance period of GNA is less than 60 months, the relinquishment charges shall be equal to the number of balance months times the transmission charges paid by such entity for the last month under the Sharing Regulations, corresponding to the relinquished quantum.

(c) Relinquishment charges received under clauses (a) and (b) of this Regulation shall be used for reducing Monthly Transmission Charges under the Sharing Regulations.

(d) On relinquishment of full quantum of GNA by entity covered under clause (iii) of Regulation 17.1 of these regulations, such entity shall be disconnected from the grid.

25.2. In case an intra-State entity including a distribution licensee having GNA covered under clause (i) of Regulation 17.1, substitutes GNA with GNA under clause (ii) of Regulation 17.1, GNA for such intra-State entity shall be reduced from the total GNA of STU as held under clause (c) of Regulation 22.1, for the quantum so substituted and for such substituted period.

CHAPTER 6

Temporary General Network Access

26. Eligibility for Temporary GNA

26.1. The following entities shall be eligible as Applicants to apply for T-GNA to ISTS:

- (a) As buyers,
 - (i) Distribution licensee directly connected to ISTS;
 - (ii) Bulk consumer directly connected to ISTS;
 - (iii) A buying entity connected to intra-State transmission system;
 - (iv) Generating station including Renewable Energy Generating Station for meeting its auxiliary consumption or start-up power or for meeting its supply obligations in terms of clause (3) of Regulation 6 of the Power Market Regulations;
 - (v) Captive generating plant;

(vi) Standalone ESS.

(b) Trading licensee (i) on behalf of buyer(s) covered under clause (a) of this Regulation, and (ii) engaged in cross border trade of electricity in terms of the Cross Border Regulations for injection into or drawal from the Indian grid.

(c) Power exchange for collective transactions or bilateral transactions on behalf of (i) buyer(s) covered under clause (a) of this Regulation, and (ii) trading licensee(s) engaged in cross border trade of electricity in terms of the Cross Border Regulations for injection into or drawal from the Indian grid.

26.2. A GNA grantee shall be eligible to apply for T-GNA over and above the GNA granted to it, as per eligibility under clause (a) of Regulation 26.1 this Regulation.

26.3. The T-GNA applications shall be applied and processed through single window electronic platform, namely, National Open Access Registry (NOAR).

27. National Open Access Registry (NOAR)

27.1. NOAR shall:

(i) Provide the audit trail of T-GNA applications;

(ii) Provide an interface with the software of the RLDCs and SLDCs for processing T-GNA applications;

(iii) Provide an interface with the Power Exchange(s) for validation of standing clearance and processing of term-ahead and day-ahead transactions;

(iv) Provide a payment gateway for making payments related to T-GNA;

(v) Provide Dash Board facility with real time information to RLDCs and SLDCs and act as a repository of information related to T-GNA including standing clearance issued by RLDCs and SLDCs, availability of transmission corridor, pending applications, and T-GNA granted and rejected;

(vi) Facilitate generation of periodic reports for market monitoring and surveillance; and

(vii) Facilitate any other functions, as directed by the Commission from time to time.

27.2. NLDC shall be responsible for developing and maintaining NOAR and issue the Detailed Procedure for T-GNA issued in accordance with Regulation 39.2 to operationalize NOAR.

28. Application for grant of T-GNA

28.1. T-GNA may be applied for any period from 1 (one) time block and up to 11 (eleven) months.

28.2. On-line application for grant of T-GNA to the Nodal Agency for a specified quantum and specified time period shall be accompanied by a non-refundable fee of Rupees five thousand (Rs.5000/-).

28.3. An auto-generated acknowledgement for receipt of online application shall be issued. The acknowledgement shall have time and date of receipt of the application and shall be taken as the day (D) of the application for grant of T-GNA.

28.4. Application for grant of T-GNA may be made under any of the following categories:

A. For bilateral transactions

(a) Advance application for grant of T-GNA: Application made on the (D) day for grant of T-GNA starting on or after the (D+3) day, which may fall either in the same month as the (D) day or in the subsequent month.

(b) Exigency application for grant of T-GNA: Application made on (D) day for grant of T-GNA with scheduling for (S) day, which may be (D) day or (D+1) day or (D+2) day, with a minimum start time of 7 (seven) time blocks unless specified otherwise in the Grid Code:

Provided that the Exigency application for grant of T-GNA shall be made for any time block(s) between 0000 hrs to 2400 hrs of the (S) day.

B. For collective transactions

Application shall be made by a power exchange as stipulated in the Detailed Procedure for T-GNA issued in accordance with Regulation 39.2.

28.5. Application for grant of T-GNA for a bilateral transaction shall contain the following:

(a) Advance application category:

(i) Quantum of T-GNA in MW;

(ii) Start time of T-GNA in terms of time-block and date;

(iii) End time of T-GNA in terms of time-block and date;

(iv) Point of injection, if available, or in the absence of the point of injection, the target injection region;

Provided that in case of injection into the Indian grid in the course of cross border trade of electricity in terms of the Cross Border Regulations, point of injection shall be furnished along with the application.

(v) Point of drawal;

(vi) Standing Clearance of SLDC under whose jurisdiction the point of drawal is located, in case the buyer is an intra-State entity and;

(vii) In case the seller is an intra-State entity and the point of injection is available, Standing Clearance of SLDC under whose jurisdiction the point of injection is located:

Provided that in case the point of injection and corresponding Standing Clearance of SLDC under whose jurisdiction the point of injection is located is not available at the time of making the application, the same shall be submitted along with the scheduling request in terms of Regulation 33 of these regulations;

(viii) In case the seller is a regional entity and the point of injection is not available at the time of making the application, the point of injection shall be submitted along with the scheduling request in terms of Regulation 33 of these regulations.

(b) Exigency application category:

(i) Contracted quantum of power (MW) to be scheduled at point of injection;

(ii) Start time of T-GNA in terms of time-block and date;

(iii) End time of T-GNA in terms of time-block and date;

(iv) Point of injection;

(v) Point of drawal;

(vi) Standing Clearance of SLDCs under whose jurisdiction the point of drawal and point of injection are located, in case the buyer or the supplier is an intra-State entity, as applicable.

28.6. Application for grant of T-GNA, under bilateral transactions, shall contain the following declarations by the Applicant:

- (a) That necessary infrastructure for time-block wise metering and accounting in accordance with the provisions of the Grid code and appropriate communication system in accordance with the provisions of the Communication Regulations are in place for the point of drawal and point of injection, if available.
- (b) That at the time of making of the Advance application for T-GNA, if the point of injection has not been identified, availability of necessary infrastructure for time-block wise metering and accounting in accordance with the provisions of the Grid code, appropriate communication system in accordance with the provisions of the Communication Regulations for the point of injection and, the Standing Clearance of SLDC, in case the seller is an intra-State entity, under whose jurisdiction such point of injection is located, shall be submitted along with the scheduling request in terms of Regulation 33 of these regulations.
- (c) That the Applicant indemnifies the Nodal Agency at all times from any and all claims, actions and all other obligations by or to third parties arising out of or resulting from the transactions under T-GNA.
- (d) That there is a valid contract for the proposed scheduling:

Provided that in case of Advance application for T-GNA, the declaration that there is a valid contract for the proposed scheduling shall be submitted, if not already submitted at the time of making application for T-GNA, along with the scheduling request in terms of Regulation 33 of these regulations.

28.7. Application for grant of T-GNA for collective transactions by a power exchange shall contain Regional entity-wise injection or drawal (in MW) for each block.

28.8. The application fees in case of rejection of application for T-GNA shall be forfeited.

29. Processing of applications for grant of T-GNA by Nodal Agency

29.1. T-GNA shall be granted within the available transfer capability (ATC) on the ISTS after accounting for GNA of the GNA grantees.

29.2. The GNA grantees shall have priority over the T-GNA grantees for use of the ISTS.

29.3. Advance applications for T-GNA shall be considered on first-come-first-served basis and shall be processed latest by 23.59 hrs of the (D+1) day, 'D' being the date of making the application.

29.4. Exigency applications for T-GNA with the schedule for (S) day shall be processed as under:

- (a) Applications received till 1300 hrs of (S-1) day shall be processed after 1300 hrs on (S-1) day on first-come-first-served basis, and shall be finalised by 1400 hrs of (S-1) day.
- (b) Applications received after 1300 hrs of (S-1) day or in the (S) day shall be processed within 4 time blocks, on first-come-first-served basis.

29.5. T-GNA for collective transactions under day ahead market shall be processed by 1300 hrs of (S-1) day.

29.6. T-GNA for collective transactions under real time market shall be processed within a time block.

29.7. The Nodal Agency shall verify the following:

(A) In case of intra-State entity:

(i) In case buyer is an intra-State entity, Standing Clearance from SLDC under whose jurisdiction the point of drawal is located, confirming (a) existence of infrastructure necessary for time-block wise energy metering and accounting in accordance with the provisions of the Grid code, (b) appropriate communication system in accordance with the provisions of the Communication Regulations and (c) availability of transmission capacity in the intra-State network;

(ii) In case the seller is an intra-State entity and the point of injection is available, Standing Clearance from SLDC under whose jurisdiction the point of injection is located, confirming (a) existence of infrastructure necessary for time-block wise energy metering and accounting in accordance with the provisions of the Grid code, (b) appropriate communication system in accordance with the provisions of the Communication Regulations and (c) Availability of transmission capacity in the intra-State network;

(iii) Available of transfer capability (ATC) on the ISTS;

(iv) Declarations as provided in Regulation 28.6, as applicable, have been furnished.

(B) In case of Regional entity:

(i) In case the buyer (point of drawal) is a regional entity, confirmation through the RLDC under whose jurisdiction such point of drawal is located:

(a) existence of infrastructure necessary for time-block wise energy metering and accounting in accordance with the provisions of the Grid code and;

(b) appropriate communication system in accordance with the provisions of the Communication Regulations.

(ii) In case the seller is a regional entity having point of injection under regional control area, confirmation through the RLDC under whose jurisdiction such point of injection is located:

(a) existence of infrastructure necessary for time-block wise energy metering and accounting in accordance with the provisions of the Grid code; and

(b) appropriate communication system in accordance with the provisions of the Communication Regulations in force.

(iii) Available transfer capability (ATC) on ISTS.

(iv) Declarations as provided in Regulation 28.6, as applicable, have been furnished.

30. Grant of T-GNA

30.1. NLDC or the nodal RLDC, as the case may be, shall convey the grant or otherwise of T-GNA to the Applicant as per timelines stipulated in Regulation 29 of these regulations. In the event of rejection of application for grant of T-GNA, NLDC or the nodal RLDC, as the case may be, shall give reasons for such rejection to the Applicant in writing.

30.2. In the event T-GNA as applied for, cannot be granted for full quantum and full period as sought in the application, in view of constraints in transmission system, the application shall be rejected:

Provided that in case the Applicant has given consent in its application that T-GNA for part quantum or part period or both may be granted to it, T-GNA for such part quantum and part period or both shall be granted as per available transmission capacity.

31. Standing Clearance for grant of T-GNA

31.1. The application for Standing Clearance from SLDC, for grant of T-GNA, shall be made online for a specified quantum and specified period.

31.2. Where the existence of necessary infrastructure and availability of surplus transmission capacity in the intra-State transmission network have been established, the concerned SLDC shall issue Standing Clearance within three (3) working day of receipt of such application:

Provided that when application for Standing Clearance has been made for the first time by an entity, the concerned SLDC shall issue Standing Clearance to the Applicant, within seven (7) working days of receipt of the application.

- 31.3.** In case the concerned SLDC refuses to issue Standing Clearance on the grounds of non-existence of necessary infrastructure or unavailability of surplus transmission capacity in intra-State transmission network, such refusal shall be communicated to the Applicant through NOAR within the period of three (3) working days or seven (7) working days, as the case may be, from the date of receipt of the application along with reasons for such refusal:

Provided that where the concerned SLDC has not communicated approval or refusal of application for Standing Clearance within the period of three working days or seven working days, as the case may be, the Standing Clearance shall be deemed to have been granted at the end of the next day after expiry of such period of three working days or seven working days, as the case may be, for a period for which such Standing Clearance was applied for or a period of 7 days, whichever is lower.

- 31.4.** The T-GNA Grantee to whom the Standing Clearance has been issued in terms of Regulation 31.2 or deemed to have been issued in terms of Regulation 31.3, shall bid in the power exchange(s) in such a manner that the aggregate quantum in each time block for all the bid(s) under bilateral transactions and collective transactions shall not exceed the quantum of Standing Clearance:

Provided that if the aggregate quantum of bid(s) in the power exchange(s) under bilateral transactions and collective transactions by a T-GNA grantee exceeds the quantum of the Standing Clearance in any time block, NLDC shall debar such T-GNA grantee from participating in bilateral and collective transactions for a period of seven (7) days under intimation to the concerned SLDC;

Provided further that the list of such T-GNA grantees debarred in terms of the above proviso shall be displayed on NOAR.

- 31.5.** The concerned SLDC may revise the quantum or period of the Standing Clearance issued in respect of any T-GNA grantee only in case of constraints in transmission system or in the interest of secure grid operation.

32. Revision of T-GNA

- 32.1.** T-GNA granted under Exigency application category or under Advance application category for a period not exceeding one month cannot be revised.

- 32.2.** T-GNA granted under Advance application category for a period of more than one month may be reduced for the balance period with a prior notice of one (1) month by the T-GNA grantee:

Provided that applicable T-GNA charges for the quantum of T-GNA granted shall be payable for the notice period of one (1) month.

33. Scheduling request for power under T-GNA

33.1. Advance application category:

(a) Scheduling request by T-GNA grantees under Advance application category shall be made on day ahead basis before the opening of bidding window for collective transactions under day ahead market, as per provisions of the Grid Code.

(a) In case the seller is an intra-State entity having point of injection under state control area, the scheduling request shall be accompanied by Standing Clearance in terms of sub clause (vii) of Clause (a) of Regulation 28.5 of these regulations.

(b) In case the seller is an regional entity having point of injection under regional control area, the point of injection shall be furnished in terms of sub-clause (viii) of clause (a) of Regulation 28.5 of these regulations.

(d) The scheduling request shall be accompanied by a declaration that there is a valid contract, in terms of Proviso to clause (d) of Regulation 28.6 of these regulations.

33.2. T-GNA granted under Exigency application category shall be considered as schedule, which cannot be revised.

33.3. T-GNA grantee under Advance application category may request to schedule power upto its T-GNA quantum at the time of making scheduling request, before the opening of bidding window for collective transactions under day ahead market for the next day:

Provided that in case such T-GNA grantee does not schedule power up to its T-GNA quantum at the time of making scheduling request, the unutilised quantum of T-GNA shall be released for collective transactions under day ahead market, schedule revision by GNA grantees, Exigency applications for T-GNA and collective transactions under real time market in terms of Regulation 36 of these regulations;

34. Transmission charges for T-GNA

34.1. Transmission charge rate for T-GNA, in Rs./MW/time block, for a State shall be published for each month by the Implementing Agency in terms of the Sharing Regulations.

34.2. Transmission charges for T-GNA, in case of bilateral and collective transactions, shall be payable only at point of drawal, as per the last published Transmission charge rate for T-GNA for the State where such point of drawal is located:

Provided that under collective transactions, transmission charges for T-GNA shall be payable for drawal schedules more than GNA quantum or T-GNA quantum or both, as applicable.

34.3. The transmission charges for T-GNA shall not be revised with retrospective effect.

34.4. Payment of transmission charges for T-GNA:

(a) Transmission charges for T-GNA under Advance application category shall be deposited by the T-GNA grantee with the Nodal Agency as under:

(i) For T-GNA up to one (1) month - within three (3) working days of grant of T-GNA:

Provided that where T-GNA is starting within next 3 working days, transmission charges for T-GNA shall be deposited before the start date of T-GNA;

(ii) For T-GNA for more than 1 month - charges for the first month, within three (3) working days of grant of T-GNA but before the start date of T-GNA and charges for each subsequent month including part thereof, if any, on rolling basis, one month in advance.

(b) Transmission charges for T-GNA under Exigency application category shall be deposited along with the application. In case the Exigency application is approved for part of the applied quantum or part of the applied period or is rejected, the corresponding transmission charges shall be returned by the next day from the date of approval:

Provided that the applicant may opt for keeping the excess transmission charges with the Nodal Agency to be adjusted against future T-GNA applications.

(c) Under collective transactions, the power exchange shall deposit the transmission charges for T-GNA with the Nodal Agency by the 2400 hrs of (D+2) day, (D) being the day of application for grant of T-GNA:

Provided that the transmission charges for T-GNA for use of intra-State transmission system shall be settled directly by the power exchange with respective State Load Despatch Centre.

(d) In case any scheduling request under T-GNA is not approved by RLDC on day ahead basis or curtailed for the reasons of transmission constraints or grid security, the transmission charges for such quantum not scheduled or curtailed shall be refunded to the T-GNA grantee.

Provided that non-availability of Standing Clearance shall not be treated as constraint in transmission system.

34.5. In case of default in payment of transmission charges for T-GNA, the T-GNA granted shall be cancelled.

34.6. In case of delay in payment of T-GNA charges under collective transactions, simple interest at the rate of 0.04% for each day of default shall be payable by the power exchange.

35. Information about applications under T-GNA

The information related to approvals or rejections of applications of T-GNA, revisions or curtailment of schedules, payment schedules and such other matters, shall be made available through NOAR to the respective market participants including providing alerts through email or SMS or such other electronic mode of communication.

Chapter 7

Allocation of Transmission Corridor under GNA and T-GNA

36. Allocation of Transmission Corridor

36.1. GNA grantee shall be eligible to schedule power within the GNA granted to it under any contract subject to conditions specified in the Grid Code:

Provided that in case of constraint in transmission system, the available transmission corridor shall be allocated to the GNA grantees in proportion to their GNA within the region or from outside region and the GNA grantee shall be eligible to schedule power under any contract within such allocated transmission corridor.

36.2. T-GNA grantee under Advance application category, within the T-GNA granted to it, shall be eligible to schedule power under any contract subject to the conditions specified in the Grid Code:

Provided that in case the day ahead scheduling request of T-GNA grantees for full quantum of T-GNA cannot be accommodated due to non-availability of sufficient transmission corridor, scheduling shall be on pro rata basis for T-GNA grantees in proportion to their T-GNA.

36.3. Once the day ahead schedule is finalised for the GNA grantees, schedule for T-GNA grantees under Advance application category of T-GNA shall be finalised over the balance transmission corridor.

36.4. After allocation of transmission corridor to GNA grantees and T-GNA grantees under Advance application category, the balance transmission corridor shall be released for collective transactions under day ahead market.

- 36.5.** After finalisation of collective transactions under day ahead market, Exigency applications for grant of T-GNA received till 1300 hrs of ‘S-1’ day or such time as specified in the Grid Code, shall be allocated the transmission corridor.
- 36.6.** After the allocation of transmission corridors under Regulations 36.1 to 36.4, the balance transmission corridor may be utilised by GNA grantee by way of revision of schedule, as stipulated in the Grid Code, under any contract within its GNA or under Exigency application category or Real time market based on time stamp for such request.

Chapter 8 Miscellaneous

37. Arrangement for Transition

- 37.1.** If an application for grant of Connectivity or grant of Long term Access or grant of Medium Term Open Access has been made in accordance with the Connectivity Regulations and the same is yet to be granted as on the date of coming into effect of these Regulations, the applicant shall have the option of, either (a) to withdraw the application, in which case the application fee and bank guarantee, if any, shall be returned, or (b) to convert the application as an application made under these regulations by complying with the requirements under these regulations, which shall be processed in accordance with these regulations:

Provided that such option shall be exercised by the applicant within one month of coming into effect of these Regulations, failing which the application shall be closed and the application fee and bank guarantee, if any, shall be returned.

- 37.2.** If Connectivity has been granted but Long Term Access has not been granted in accordance with the Connectivity Regulations and Connectivity is yet to become effective as on the date of coming into effect of these regulations, the same shall be treated as under:

(a) The entity shall have the option of, either (i) to convert the Connectivity granted under the Connectivity Regulations as Connectivity made under these Regulations complying with the requirements under these regulations, or (ii) to surrender such Connectivity.

(b) Such option under clause (a) of this Regulation shall be exercised by the applicant within one month of coming into effect of these Regulations, failing which the Connectivity granted under the Connectivity Regulations shall be considered as surrendered.

(c) In case the Connectivity is surrendered in terms of option (ii) of clause (a) of this regulation or clause (b) of this regulation, Conn-BG1 and Conn-BG2, if any, furnished under the Connectivity Regulations shall be returned.

Provided that in case the construction of terminal bay has been awarded for implementation under ISTS through CTU, Conn-BG2 furnished under the Connectivity Regulations shall be encashed.

(d) In case, the entity exercises the option to convert the Connectivity granted under the Connectivity Regulations as Connectivity under these Regulations in terms of option (i) of clause (a) of this regulation, the Nodal Agency shall, within next 30 days, intimate the amount of Conn-BG1, Conn-BG2 and Conn-BG3, to be paid by such entity in terms of Regulation 8 of these regulations, after adjusting bank guarantee, if any, paid by such entity under the Connectivity Regulations.

(e) Conn-BG1, Conn-BG2 and Conn-BG3 shall be furnished by the entity within two (2) months of intimation under clause (d) of this Regulation.

(f) On furnishing of Conn-BG1, Conn-BG2 and Conn-BG3 under clause (e) of this Regulation, existing agreements between the entity and the Nodal Agency shall be aligned with provisions of Regulation 10.3 of these regulations.

(g) On alignment of existing agreements under clause (f) of this Regulation, the entity shall become Connectivity grantee for all purposes under these regulations.

(h) In case the entity fails to furnish Conn-BG1, Conn-BG2 and Conn-BG3 as intimated by the Nodal Agency in terms of clause (d) of this Regulation,

(i) the Connectivity granted to the entity under the Connectivity Regulations shall be revoked by the Nodal Agency and

(ii) Conn-BG1 furnished, if any, under the Connectivity Regulations shall be encashed and

(iii) Conn-BG2 furnished, if any under the Connectivity Regulations, shall be returned:

Provided that in case the construction of terminal bay has been awarded for implementation under ISTS through CTU, Conn-BG2 furnished under the Connectivity Regulations shall be encashed.

37.3. If Connectivity and Long Term Access have been granted in accordance with the Connectivity Regulations but either both Connectivity and Long term Access are yet to become effective or Connectivity is effective

and Long term access is yet to become effective as on the date of coming into effect of these regulations, the same shall be treated as under:

(1) The quantum of Connectivity granted under the Connectivity Regulations, for which Long term Access has not been granted shall be treated in terms of clause (1) of Regulation 37.6 or Regulation 37.2 depending on whether such Connectivity quantum is effective or not effective.

(2) Where Long term Access has been granted on the existing system, the treatment of such Long term Access and corresponding quantum of Connectivity shall be as under:

(a) The entity shall have the option of, either (i) to convert the Long term Access granted under the Connectivity Regulations as GNA under these Regulations, or (ii) to surrender such Long term Access.

(b) Option under clause (a) of this Regulation shall be exercised by the entity within one month of coming into effect of these Regulations, failing which such Long term Access granted under the Connectivity Regulations shall be considered as surrendered.

(c) In case the Long term Access is surrendered in terms of option (ii) of clause (a) of this Regulation or clause (b) of this Regulation, the Application Bank Guarantee, if any, submitted by the entity under the Connectivity Regulations shall be returned.

(d) In case, the entity exercises the option (i) of clause (a) of this Regulation to convert the Long term Access granted under the Connectivity Regulations as deemed GNA under these Regulations, it shall furnish Conn-BG1 for Rs. 50 lakhs and Conn-BG3 @ Rs. 2 lakh/MW corresponding to such Long term Access quantum within two (2) months of exercising such option. In case any Conn-BG2 has been furnished under the Connectivity Regulations, the same shall be treated as Conn-BG2 under these regulations. Subsequent treatment of Conn-BG1, Conn-BG2 and Conn-BG3 shall be in terms of Regulations 16.1 to 16.4 of these regulations. Bank Guarantee, if any, furnished by such entity under the Connectivity Regulations shall be adjusted.

(e) On furnishing of Conn-BG1 and Conn-BG3 under clause (d) of this Regulation, the Long term access shall be treated as GNA deemed to have been granted under these regulations and the existing agreements between the entity and the Nodal Agency shall be aligned with provisions of these regulations.

(f) In case the entity fails to furnish Conn-BG1 and Conn-BG3 in terms of clause (d) of this Regulation, the Long term access granted

to the entity under the Connectivity Regulations shall be considered as surrendered in terms of clause (b) of this Regulation.

(g) The quantum of Connectivity for the quantum of Long term access which has been converted into GNA under clause (e) of this regulation, shall be treated as Connectivity granted under these regulations.

(3) Where Long term Access has been granted with system augmentation, the treatment of such Long term Access and corresponding quantum of Connectivity shall be as under:

(a) The entity shall have the option of, either (i) to convert the Long term Access granted under the Connectivity Regulations as GNA under these Regulations, or (ii) to surrender such Long term Access.

(b) Option under clause (a) of this Regulation shall be exercised by the applicant within one month of coming into effect of these Regulations, failing which the Long term Access granted under the Connectivity Regulations shall be considered as surrendered.

(c) In case the Long term Access is surrendered in terms of option(ii) of clause (a) or clause (b) of this Regulation, the Construction Bank Guarantee furnished under Connectivity Regulations shall be encashed to the extent of estimated cost of ATS has been awarded for implementation, subject to capping of the bank guarantee already furnished and balance, if any, shall be returned. The quantum of Connectivity granted under the Connectivity Regulations for such quantum of Long term Access which has been surrendered shall be treated as per clause (1) of this regulation.

(d) In case, the entity exercises the option (i) of clause (a) of this Regulation to convert the Long term Access granted under the Connectivity Regulations as GNA deemed to have been granted under these regulations, the Construction Bank Guarantee already furnished shall be treated as Conn-BG1 for Rs 50 lakhs and balance as Conn-BG2 under these regulations. In case no construction bank guarantee has been furnished pursuant to signing of PPA and PSA, it shall furnish Conn-BG1 for Rs. 50 lakhs and Conn-BG3 @ Rs. 2 lakh/MW corresponding to such Long term access quantum within two (2) months of exercising the option (i) under clause (a) of this Regulation. In case any Conn-BG2 has been furnished under Connectivity Regulations, the same shall be treated as Conn-BG2 under these regulations. The Conn-BG1,

Conn-BG2 and Conn-BG3 shall be treated in terms of Regulations 16.1 to 16.4 of these regulations.

(e) On conversion of Construction bank guarantee as Conn-BG1 and Conn-BG2 or furnishing of Conn-BG1 and Conn-BG3 in terms of clause (d) of this Regulation, as applicable, the Long term Access granted under the Connectivity Regulations shall be treated as GNA deemed to have been granted under these regulations. The existing agreements between the entity and the Nodal Agency shall be aligned in line with provisions of these regulations.

(f) In case the entity fails to furnish Conn-BG1 and Conn-BG3 in terms of clause (d) of this Regulation, the Long term access granted to the entity under the Connectivity Regulations shall be considered as surrendered in terms of clause (b) of this Regulation.

(g) The quantum of Connectivity for the quantum of Long term access which has been converted into GNA under clause (e) of this Regulation, shall be treated as Connectivity granted under these regulations.

37.4. If Medium Term Open Access has been granted in accordance with the Connectivity Regulations, but is yet to become effective as on the date of coming into effect of these regulations, the same shall be treated as under:

(1) Medium Term Open Access granted to an entity covered under Regulation 4.1 of these regulations shall be treated as under:

(a) The entity shall have the option of, either (i) to convert the MTOA granted under the Connectivity Regulations as GNA deemed to have been granted under these regulations for the period of MTOA, or (ii) to surrender such MTOA.

(b) Such option under clause (a) of this Regulation shall be exercised by the applicant within one month of coming into effect of these Regulations, failing which the MTOA granted under the Connectivity Regulations shall be considered as surrendered.

(c) In case the MTOA granted under the Connectivity Regulations is surrendered in terms of option (ii) of clause (a) or clause (b) of this Regulation, the Bank Guarantee furnished for MTOA, if any, shall be returned.

(d) In case, the entity exercises the option (i) of clause (a) of this Regulation to convert the Medium term open Access granted under the Connectivity Regulations as GNA under these regulations, it

shall furnish Conn-BG3 @ Rs. 2 lakh/MW corresponding to such MTOA quantum within two (2) months of exercising option (i) under clause (a) of this Regulation, which shall be returned after completion of the term of MTOA. In case such entity has furnished any bank guarantee for MTOA, the same shall be adjusted. Such MTOA shall be treated as GNA deemed to have been granted under these regulations till expiry of the of MTOA.

(e) On furnishing of Conn-BG3 under clause (d) of this Regulation, Medium term open Access granted under the Connectivity Regulations shall be treated as GNA deemed to have been granted under these regulations. The existing agreements between the entity and the Nodal Agency shall be aligned in line with provisions of these regulations.

(f) In case the entity fails to furnish Conn-BG3 in terms of clause (d) of this Regulation, the MTOA granted to the entity under the Connectivity Regulations shall be considered as surrendered in terms of clause (b) of this Regulation.

(g) The Connectivity for the quantum of MTOA granted which has been converted into GNA under clause (e) of this regulation, shall be treated as Connectivity granted under these regulations for such quantum of MTOA, till expiry of the term of MTOA post which the entity may apply for converting its Connectivity granted under the Connectivity Regulations as Connectivity granted under these regulations.

(2) Medium Term Open Access granted under the Connectivity Regulations to an entity covered under Regulation 17.1 of these regulations, shall be treated as GNA granted to that entity till expiry of the term of Medium Term Open Access, with start date as the date from which such Medium Term Open Access was to become effective.

37.5. Long Term Access granted under the Connectivity Regulations, which has not become effective, to a trading licensee other than that covered under Regulation 17.1 of these regulations shall be treated as withdrawn and bank guarantee furnished, if any, shall be returned.

37.6. If Connectivity granted in accordance with the Connectivity Regulations is effective and Long term Access has either not been granted for any capacity or has been granted for full/part capacity which has become effective as on the date of coming into effect of these Regulations, the following shall apply:

(1) Entities covered under Regulation 4.1 of these regulations, which have not been granted Long Term Access for any capacity or granted Long term access for part of the capacity qua the Connectivity quantum under the Connectivity Regulations, may apply for

additional GNA for balance quantum of Connectivity under Regulation 17.2 of these regulations. The same shall be processed by the Nodal Agency as under:

(a) In case additional GNA as applied for under Regulation 17.2 can be granted on existing transmission system, the Nodal Agency shall grant such additional GNA on furnishing Conn-BG3 @ Rs.2 lakh/MW. Conn-BG3 shall be returned in five equal parts over the next five years starting from the year when such GNA becomes effective or in accordance with Regulation 16.2 of these regulations, whichever is later.

Provided that in case connectivity is relinquished in terms of Regulation 24.1 of these regulations, subsisting Conn-BG3 shall be encashed.

(b) In case ATS is required for granting such additional GNA, the application shall be processed in accordance with Regulation 8.3 of these regulations. Such additional GNA shall be granted on furnishing of Conn-BG2. The Conn-BG1 shall be returned within 30 days of declaration of commercial operation of capacity for which additional GNA has been granted. Conn-BG2 shall be returned in five equal parts over five years starting from the year when such GNA becomes effective or in accordance with Regulation 16.2 of these regulations, whichever is later.

Provided that in case connectivity is relinquished in terms of Regulation 24.1, subsisting Conn-BG2 shall be encashed in terms of Regulation 24.2 of these regulations.

(2) Entities covered under Regulation 4.1 of these regulations which have been granted Long Term Access to the target region, shall furnish Conn-BG3 @ Rs. 2 lakh/MW. On furnishing such Conn-BG3, these entities shall be treated as Connectivity grantee under these regulations having GNA corresponding to such Long term access. Conn-BG3 shall be returned in five equal parts over the next five years starting from the year when such GNA becomes effective or in accordance with Regulation 16.2 of these regulations, whichever is later.

Provided that in case Connectivity is relinquished in terms of Regulation 24.1 of these regulations, subsisting Conn-BG3 shall be encashed.

37.7. If Long Term Access granted to entities covered under Regulation 17.1 of these Regulations, in accordance with the Connectivity Regulations, has become effective it shall be considered as part of GNA deemed to have been granted to the concerned entities under Regulation 18.1.

37.8. Where Medium term open access granted, in accordance with the Connectivity Regulations, has become effective as on the date of coming

into effect of these Regulations, such open access shall be treated as under:

- (a) For entities covered under Regulation 4.1 of these regulations, GNA corresponding to such Medium term open access shall be deemed to have been granted to such entity, till the expiry of the such Medium Term Open Access.

Provided that such entity may apply for GNA under Regulation 17.2 of these regulations.

- (b) Medium Term Open Access granted to the entities covered under Regulation 17.1 of these regulations, shall be considered as part of GNA deemed to have been granted to the concerned entities. The corresponding quantum shall be considered as deemed GNA for entity covered under Regulation 4.1 of these regulations with whom the entity under Regulation 17.1 has entered into PPA.

37.9. Short Term Open Access:

- (a) On the date of coming into effect of these Regulations, Short Term Open Access granted in accordance with the Open Access Regulations shall be treated as T-GNA under Exigency application category, granted for the term of such Short Term Open Access.

- (b) On the date of coming into effect of these Regulations, Short Term Open Access applications under the Open Access Regulations pending with RLDC or NLDC shall be closed.

38. Curtailment

38.1. When for the reason of transmission constraints or in the interest of grid security, as per the provisions in the Grid Code, it becomes inevitable to curtail power flow on a transmission corridor, the transactions already scheduled may be curtailed by the Regional Load Despatch Centre as per the following provisions:

- (a) Transactions under T-GNA shall be curtailed first followed by transactions under GNA.

- (b) Within transactions under T-GNA, bilateral transactions shall be curtailed first followed by collective transactions under day ahead market followed by collective transactions under real time market.

- (c) Within bilateral transactions under T-GNA, curtailment shall be on pro rata basis based on T-GNA.

- (d) Within transactions under GNA, curtailment shall be on pro rata basis based on GNA.

39. Detailed Procedure

39.1. Nodal Agency, i.e., CTU shall issue the Detailed Procedure for Connectivity and GNA in line with these regulations, including the following formats after stakeholders' consultation within a period of 3 months of notification of these regulations and submit the same for information of the Central Commission:

- (a) Affidavit by the applicant as referred to in Regulation 5.8;
- (b) Application for Connectivity as referred to in Regulation 5.8;
- (c) Application for utilization of Connectivity under Regulation 5.2;
- (d) Approval for utilization of Connectivity under Regulation 5.2;
- (e) Intimation for in-principle grant of Connectivity as referred to in Regulations 7.1 and 7.2;
- (f) Intimation of details under clause (b) of Regulation 8.3;
- (g) Format for Conn-BG1, Conn-BG2 and Conn-BG3 under Regulation 8;
- (h) Intimation for final grant of Connectivity under Regulation 9;
- (i) Technical connection data under Regulation 10.1;
- (j) Intimation of connection details under Regulation 10.2;
- (k) Connectivity Agreement under Regulation 10.7;
- (l) Status updation of scope of works under Regulation 11.1;
- (m) Status updation of ATS and terminal bay(s) under regulation 11.2;
- (n) Status of allocation of terminal bay(s) and other details under Regulation 11.5;
- (o) Application for transfer of Connectivity under Regulation 15.3;
- (p) Application for grant of GNA under Regulation 17.1 and 17.2;
- (q) Grant of GNA under regulation 22;
- (r) Application for use of GNA by other GNA grantee(s) under Regulation 23;
- (s) Relinquishment of Connectivity under Regulation 24;
- (t) Relinquishment of GNA under Regulation 25;

Provided that the Nodal Agency shall submit the Detailed Procedure in respect of Regulations 4.3, 5, 6, 10.7, 15, 16.2, 18.1, 23, 24, 25 and 37 of these regulations for approval of the Central Commission.

39.2. For T-GNA, NLDC shall issue the Detailed Procedure for T-GNA including the following formats after stakeholders' consultation within a period of 3 months of notification of these regulations and submit the same for information of the Central Commission:

- a) Advance Application under Regulation 28.4
- b) Exigency Application under Regulation 28.4;
- c) Application by power exchange under Regulation 28.4;
- d) Grant of T-GNA under Advance application category under Regulation 30;
- e) Grant of T-GNA under Exigency application category under Regulation 30;
- f) Grant of T-GNA under collective transactions under Regulation 30;
- g) Standing clearance under Regulation 31;

- h) Scheduling request under Regulation 33;
- i) Transmission charges payable by power exchange under Regulation 34.4(c)

Provided that NLDC shall submit the Detailed Procedure in respect of Regulation 36 of these regulations for approval of the Central Commission.

40. Payment of charges

- 40.1.** The transmission charges and losses for use of the inter-State transmission system shall be shared among buying entities of ISTS in accordance with the Sharing Regulations.
- 40.2.** One time GNA charges shall be payable by entities covered under Regulation 4.1 and clause (iii) of Regulation 17.1 of these regulations in terms of clause (d) of Regulation 22.2 of these regulations.
- 40.3.** The fees and charges for National Load Despatch Centre, Regional Load Despatch Centres (including the charges for Unified Load Despatch Scheme) and State Load Despatch Centres shall be payable by the GNA grantees as per the applicable Regulations.
- 40.4.** Deviation charges shall be applicable as per the DSM Regulations.

41. Power to Relax

The Central Commission, for reasons to be recorded in writing, may relax any of the provisions of these regulations on its own motion or on an application made before it by an affected party to remove the hardship arising out of the operation of these regulations.

42. Power to Remove Difficulty

If any difficulty arises in giving effect to the provisions of these regulations, the Central Commission may, on its own motion or on an application made before it by affected party by order, make such provision not inconsistent with the provisions of the Act or provisions of other regulations specified by the Central Commission, as may appear to be necessary for removing the difficulty in giving effect to the objectives of these regulations.

43. Repeal and Savings

- 43.1.** Save as otherwise provided in these regulations, the Connectivity Regulations and the following Procedures thereunder, are hereby repealed:

(a) Detailed Procedures of Central Transmission Utility under clause (1) of Regulation 27 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 dated 31.12.2009.

(b) Detailed procedure for “Grant of connectivity to projects based on renewable sources to inter-state transmission system” dated 15.05.2018 along with Revised procedure for “Grant of connectivity to projects based on renewable sources to inter-state transmission system” dated 20.02.2021.

43.2. Save as otherwise provided in these regulations, the Open Access Regulations and the following Procedures issued thereunder, are hereby repealed:

(a) Procedure for Scheduling Short-Term Open Access in Inter-State Transmission (Bilateral Transaction) dated 30.6.2011

(b) Short-Term Open Access in Inter-State Transmission (Collective Transaction) Procedure for Scheduling dated 30.6.2011.

43.3. Notwithstanding such repeal:

(a) Clause (7) of Regulation 8 of the Connectivity Regulations, related to infirm power and start up power and Procedure for availing Start up power from the Grid by the Generating Stations under commissioning phase through Deviation Settlement Mechanism dated 12.8.2014, shall continue to be in force till corresponding provisions are included in the Grid Code and become effective.

(b) Sub-clause (g-a) of Clause (1) of Regulation 2, sub-clause (ma) of clause (1) of Regulation 2, clause 13(A) of Regulation 13 and clause (1) of Regulation 20 of Open Access Regulations, related to Real time market and Procedure for Scheduling of Collective Transactions through Real Time Market shall continue to be in force till corresponding provisions are included in the Grid Code and become effective.

(c) Long term Access for export to Bangladesh shall continue to be in effect as per the existing arrangement including, payment for transmission charges.

(d) All the agreements executed under the repealed regulations shall be aligned with these regulations within 30 days of notification of these regulations.

44. Issue of Suo Moto Orders and directions

The Central Commission may from time to time issue suo moto orders and practice directions with regards to implementation of these regulations and matters incidental or ancillary thereto, as the case may be.

(Sanoj Kumar Jha)
Secretary

GNA for States and other entities

State	Yearly Average of Daily Max ISTS drawal (X ₁) (MW)	Yearly Max ISTS drawal (Y ₁) (MW)	A ₁ = 0.5* X ₁ + 0.5* Y ₁ (MW)	Yearly Average of Daily Max ISTS drawal (X ₂) (MW)	Yearly Max ISTS drawal (Y ₂) (MW)	A ₂ = 0.5* X ₂ + 0.5* Y ₂ (MW)	Yearly Average of Daily Max ISTS drawal (X ₃) (MW)	Yearly Max ISTS drawal (Y ₃) (MW)	A ₃ = 0.5* X ₃ + 0.5* Y ₃ (MW)	GNA (MW) = Average of A ₁ A ₂ & A ₃
	2018-19			2019-20			2020-21			
Northern Region										
Chandigarh	262	474	368	267	431	349	233	383	308	342
Delhi	3735	5626	4681	3954	6257	5105	3642	5646	4644	4810
Haryana	5004	7739	6371	5728	8117	6922	5756	9132	7444	6913→ 5418**
HP	793	1421	1107	743	1398	1071	751	1675	1213	1130
J&K	1605	2210	1907	1570	2305	1937	1728	2444	2086	1977
Punjab	3556	6608	5082	4198	6681	5440	4823	7119	5971	5497
Rajasthan	3946	5668	4807	4429	7834	6131	5144	7512	6328	5755
UP	7343	10648	8996	8551	12500	10525	8999	12952	10975	10165
Uttarakhand	1154	1654	1404	1016	1761	1389	1117	1709	1413	1402
Western Region										
Chhattisgarh	1320	2492	1906	1743	2626	2184	1716	3001	2358	2149
Dadra Nagar Haveli	757	825	791	776	839	807	664	894	779	792
Daman Diu	320	355	337	317	363	340	278	367	323	334
Goa	476	598	537	518	639	578	459	596	527	548
Gujarat	5491	8852	7172	4373	6547	5460	4731	8611	6671	6434
Madhya Pradesh	5363	8268	6815	5611	8521	7066	6639	9764	8202	7361
Maharashtra	6804	10488	8646	6751	9053	7902	7535	10344	8940	8496
Southern Region										
Andhra Pradesh	2994	5015	4004	3094	5791	4443	4095	6110	5102	4516
Karnataka	3225	5026	4125	3232	4805	4019	3658	6312	4985	4376
Kerala	2269	2913	2591	2548	3034	2791	2365	2946	2655	2679
Pondicherry	359	413	386	376	464	420	352	427	390	398
Tamil Nadu	6962	9732	8347	7673	10496	9085	7973	12227	10100	9177
Telangana	4511	6515	5513	4453	8145	6299	4720	8494	6607	6140
Eastern Region										
Bihar	4291	5036	4664	4520	5664	5092	4773	5973	5373	5043
DVC*	687	996	841	829	1,158	993	881	1,187	1,034	956
Jharkhand	919	1167	1043	927	1270	1099	1050	1325	1188	1110
Odisha	1909	3080	2494	1300	3166	2233	825	2661	1743	2157
Sikkim	88	111	99	92	132	112	92	149	121	111

State	Yearly Average of Daily Max ISTS drawal (X ₁) (MW)	Yearly Max ISTS drawal (Y ₁) (MW)	A ₁ = 0.5* X ₁ + 0.5* Y ₁ (MW)	Yearly Average of Daily Max ISTS drawal (X ₂) (MW)	Yearly Max ISTS drawal (Y ₂) (MW)	A ₂ = 0.5* X ₂ + 0.5* Y ₂ (MW)	Yearly Average of Daily Max ISTS drawal (X ₃) (MW)	Yearly Max ISTS drawal (Y ₃) (MW)	A ₃ = 0.5* X ₃ + 0.5* Y ₃ (MW)	GNA (MW)= Average of A ₁ A ₂ & A ₃
West Bengal	2549	6710	4629	2719	5334	4026	2091	4274	3183	3946
North Eastern Region										
Arunachal Pradesh	135	155	145	119	155	137	107	134	120	134
Assam	1273	1583	1428	1304	1737	1520	1391	1885	1638	1529
Manipur	174	211	193	179	216	198	196	246	221	204
Meghalaya	167	319	243	170	327	248	147	298	223	238
Mizoram	72	115	93	77	110	93	79	119	99	95
Nagaland	118	153	135	124	144	134	119	149	134	134
Tripura	225	366	295	222	380	301	261	414	337	311
Other Entities										
Essar Steel	537	747	642	417	703	560	322	649	485	563
Railways-NR-ISTS-UP \$	130	151	140	130	144	137	92	133	112	130
PG-HVDC-NR#	5	9	7	5	11	8	7	11	9	8
PG-HVDC-WR#	5	4	5	3	4	4	4	7	5	5
PG-HVDC-ER#	2	3	2	2	3	2	2	3	2	2
PG-HVDC-NER#	1	1.4	1.2	0.9	1.4	1.2	0.9	1.4	1.1	1.2
BARC	5	7	6	5	6	5	4	6	5	5
Total	81541	124464	102998	85066	129272	107166	89822	138289	114054	106578

Explanations:

* Drawal by DVC is considered excluding injection from Mejia Thermal Power Station #7 & 8, Durgapur Steel Thermal Power Station #1&2, Koderma Thermal Power Station #1 & 2, Bokaro Thermal Power Station-A #1, Raghunathpur Thermal Power Station #1 & 2, which are connected to CTU system.

** GNA for Haryana shall be 5418 MW after excluding 1495 MW. The Transmission Charges for 1495 MW shall be paid by M/s Adani Power (Mundra) Ltd. as per the 2020 Sharing Regulations.

For the purpose of calculation of transmission deviation of Haryana under the 2020 Sharing Regulations, schedule by Haryana from M/s Adani Power (Mundra) Ltd. within 1495 MW shall be excluded.

ISTS drawal at HVDC substations have been combined at regional level and accordingly, GNA has been proposed at regional level.

\$ ISTS drawal by Railways (treated as a regional entity) at ISTS interface at Auraiya and Dadri, have been considered for GNA.

Note: GNA for export to Bangladesh shall be equal to 782 MW, same as the Long Term Access granted.
